

By E-Mail/Speed Post

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.VII-16/2020/ 9111 /A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati.

To,
The Registrar
Gauhati High Court
Aizawl Bench, Aizawl
Mizoram

Dated Guwahati, the 20th August, 2023

Sub:- **Leave Encashment.**
Ref:- Letter No. P.20012/3/2022-HC(AB)/74 dated 11.08.2023.

Sir,

With reference to the letter on the subject cited above, I am directed to inform you that the leave encashment of Smti. R. Vanlalchami, Presiding Officer, Motor Accident Claims Tribunal, Aizawl, Mizoram for the block period 2021-2022, has been approved, subject to the availability of leave.

Smti. R. Vanlalchami may be informed accordingly.

Thanking you.

Yours faithfully,

REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2020/ 9111-9115 /A, dated 20.08.2023

Copy to:

1. The Secretary to the Govt. of Mizoram, Law & Judicial Department, Aizawl for information.
2. The Chief Controller for Accounts, Accounts & Treasuries, Mizoram, Aizawl, for information.
3. Smti. R. Vanlalchami, Presiding Officer, Motor Accident Claims Tribunal, Aizawl, Mizoram for information with reference to his letter dated 09.07.2023.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)

[Signature]
19.08.2023